existing generation and power resources, performance and payment capacity. The allocation of power from the unallocated power of Central Generating Stations (CGSs) in the Western Region (WR) and Eastern Region (ER) was revised in February 2006 and power to the tune of 151 MW was allocated to more deficit States/UTs in the Region namely Maharashtra, Daman & Diu and Dadra and Nagar Haveli, by reducing the allocation of Gujarat and Goa. This revision was necessitated in view of the fact that these States/UTs were relatively worse in regard to power supply and had to purchase power/overdraw from the grid; Gujarat was relatively comfortable and was selling power. Subsequently, keeping in view the request of Gujarat for allocation of additional power and relative power supply position of constituents of Western Region, the unallocated power to Gujarat was enhanced by 5% (around 55 MW) in January, 2007.

The Government of Gujarat had requested for reinstating 155 MW unallocated power to the state. The reasons for reductions in the allocation had been communicated to the State Government. There is no quota earmarked for any State.

Achievement of Eleventh Plan Targets

1944. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of POWER be pleased to state:

- (a) whether the Eleventh Plan target for power generation could be achieved; and
- (b) if so, the details of the strategy to achieve the target, in view of the shortage of coal, gas, uranium and investment in power sector?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) A capacity addition target of 78,700 MW has been set for the 11th Plan. According to the latest assessment of Central Electricity Authority, a capacity addition of 62,374 MW is likely to be achieved with a high level of certainty during 11th Plan period. A capacity of 20,352 MW has already been commissioned till 12.02.2010 and capacity aggregating to 42022 MW is likely to be commissioned with a high degree of certainty during the balance period of 11th Plan. In addition projects totaling to 12590 MW are being attempted for commissioning on 'best efforts' basis during the Eleventh Plan period.

- (b) Following steps have been taken for the timely completion of projects:
- Rigorous monitoring of capacity addition of ongoing generation projects.
- Enhancement of main plant equipment manufacturing capacity by Bharat Heavy Electricals Limited (BHEL).
- Widening of the vendor base by BHEL through outsourcing.
- Formation of Joint Venture company by NTPC Ltd. and BHEL, M/s. Larsen & Toubro and Mitsubishi Heavy Industries, Japan, M/s. JSW and Toshiba, M/s. Bharat Forge and Alstom and M/s. GB Engineering and Ansaldo for manufacture of various power plants equipments.

- Import of coal to meet the deficit in supply of indigenous coal.
- · Augmentation of gas supply to utilize the stranded capacity of gas based power projects.
- 'Adopt an ITI' initiative taken up to overcome the shortage of skilled manpower.
- Power Finance Corporation (PFC) and the Rural Electrification Corporation (REC) are providing funds to ensure that viable projects achieve financial closure.

Pollution by power projects

†1945, SHRI RAVI SHANKAR PRASAD:

SHRI SHIVANAND TIWARI:

Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that a number of power projects in several States in the country are spreading pollution more than the norms set for it in the course of power generation;
 - (b) if so, the details in this regard; and
- (c) the total number of identified projects, so far, which may be closed for causing excessive pollution, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):
(a) and (b) As reported by the Ministry of Environment & Forests, out of 89 coal/lignite based thermal power plants, 24 thermal power plants located in various states of the country are not complying with the prescribed emission norms. The details of the such thermal power plants is given in the Statement. (See below).

(c) The Central Pollution Control Board (CPCB) has issued directions under Section 18(1)(b) of Air (Prevention and Control of Pollution) Act 1981, to the State Pollution Control Boards (SPCBs) of Jharkhand, Gujarat, Chhattisgarh and Uttar Pradesh in respect of Patratu, Kutch Lignite, Korba (East) and Paricha respectively, for taking appropriate action against these defaulting thermal power plants. Further the CPCB has asked the concerned SPCBs for taking suitable action for improvement of Air Pollution Control System in the remaining 20 thermal plants.

Statement

Thermal power plants spreading pollution

S.No.	Power Project	State
1	2	3
01.	Kothagudem	Andhra Pradesh
02.	Ramagunmdam-B	-do-
03.	Patratu	Jharkhand